

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL No. 271 of 2015 &
IA No. 438 of 2015**

Dated: 15th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Karnataka Power Transmission Corporation Ltd. & Anr. Appellant (s)
Versus
M/s. Soham Phalguni Renewable Energy Pvt. Ltd. & Anr. Respondent (s)**

Counsel for the Appellant(s) : Ms. Shrishti Govil

Counsel for the Respondent(s) : Mr. Savyasachi Sahai for R.1

ORDER

Learned counsel for the Respondent states that the respondent No.1 does not want to file any objection to the maintainability of the appeal and the matter can be heard on merits.

Admit. Issue notice. Mr. Savyasachi Sahai takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 03.03.2016. Dasti in addition is permitted.

List the matter on **03.03.2016**. In the meantime, reply may be filed on or before 12.2.2016 after serving copy on the other side. Thereafter

rejoinder, if any, may be filed on or before 26.02.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson